

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12407/2024

(Arising out of impugned final judgment and order dated 07-03-2024 in LPA No. 651/2024 passed by the High Court of Punjab & Haryana at Chandigarh)

ANIRUDH DHANDHA

Petitioner(s)

VERSUS

STATE BANK OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 15-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
Ms. Natasha Dalmia, AOR
Ms. Anisha Jain, Adv.
Mr. Sarthak Dora, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere in the matter.

Hence, the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand disposed
of.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)